

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.08**  
**C.P. (IB) No.77/BB/2024**

**IN THE MATTER OF:**

M/s. Sterling & Wilson Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Embassy One Developers Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 19.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Hitesh Singhi

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. When the matter is taken up for hearing, Ld. Counsel appearing for the Petitioner submits that the matter has been settled between the parties, and accordingly they have filed a Memo for Withdrawal vide Diary No.2716 dated 09.05.2024, seeking leave of this Adjudicating Authority to withdraw the Company Petition.
3. In the circumstances, the said Memo for Withdrawal is taken on record and the C.P.(IB)No.77/BB/2024 is dismissed as withdrawn.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**  
Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**